

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 114
(IB)255(PB)/2019

IN THE MATTER OF:

ICICI Prudential Venture Capital Fund Real Estate
Scheme I Applicant/petitioner

v.
Ansal Landmark Township Pvt. Ltd. Respondent

Order under Section 7 of IBC

Order delivered on 18.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S.K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: Mr. Arun Kathpalia, Sr. Adv. with Mr. Rakesh Sinha,
Mr. Mohit Singh, Ms. Pritika Malhotra, Ms. Bani Brar,
Adv.

For the respondent Ms. Henna George, Adv.

ORDER

Learned counsel for the respondent states that the reply shall be filed within ten days with a copy in advance to the counsel for the petitioner. Vakalatnama and board resolution of the corporate debtor authorising him to appear may also be filed along with the reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 18.03.2019.


(M. M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)